

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 725/TL/2025

Coram:

Shri Ramesh Babu V., Member

Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Date of Order: 24th October, 2025

In the matter of

Application under Sections 14 & 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Raghanesda RE Transmission Limited.

And

In the matter of

**Raghanesda RE Transmission Limited,
(A 100% wholly owned subsidiary of Dineshchandra R. Agrawal Infracon Pvt.
Ltd.),**

Registered Office:

161, First Floor, Vardhman Crown Mall,
Amberhai, South West Delhi,
New Delhi – 110075.

...Petitioner

Vs

**1. Central Transmission Utility of India Limited,
Saudamini, Plot No.2, Sector -29,
Gurgaon-122001.**

**2. PFC Consulting Limited,
1st Floor, "Urjanidhi", 1, Barakhamba Lane,
Connaught Place, New Delhi-110001.**

**3. Chhatisgarh State Power Distribution Co. Limited,
CSPDCL, Post: Sundernagar, Dangania,
Raipur - 492013.**

**4. Goa Electricity Department-WR,
Goa Electricity DeptCurti,
Ponda - 403401.**

**5. Gujarat Urja Vikas Nigam Limited,
Sardar Patel Vidyut Bhavan,**

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Racecourse, Vadodara – 390007.

6. Heavy Water Board,

O FLOOR, Vikram Sarabhai Bhavan, Trombay,
Anushaktinagar, Mumbai - 400094,
Maharashtra.

7. HVDC Bhadrawati,

PGCIL RHQ, WR-I, Sampriti Nagar,
Off National Highway No. 8, Taluka: Kamrej,
PO: Uppalwadi,
Nagpur - 440026, Maharashtra.

8. HVDC Vindhyachal, PGCIL,

PGCIL RHQ, WR-I, Sampriti Nagar,
Off National Highway No. 8,
Taluka: Kamrej, PO: Uppalwadi,
Nagpur-440026, Maharashtra.

9. M.P. Power Management Company Limited,

14, Shakti Bhawan, Rampur,
Jabalpur – 482008.

10. MSEDCL,

Plot No 9, "prakashgad", A K Marg,
Bandra East, Mumbai - 400051.

11. ACB India Limited,

7th Floor, Corporate Tower,
Ambience Mall, NH-8,
Gurgaon -122001, Haryana.

12. Torrent Power Limited,

Torrent Power Ltd. Naranpura Zonal Office,
Sola Road, Ahmedabad – 380013.

13. Thermal Powertech Corporation India,

6-3-1090, Clock C, Level 2, TSR, Towers,
Rajbhavan Road, Somajiguda,
Hyderabad - 500082, Telangana.

14. Bhabha Atomic Research Centre,

Anushakti Nagar,
Mumbai – 400085, Maharashtra.

15. GMR Warora Energy Limited,

Plot B-1, GMR Warora Energy Ltd.,
Mohabala MIDC Growth Centre, Post – Warora,
Dist – Chandrapur, Maharashtra - 442907.

16. HVDC Champa,

PGCIL RHQ, WR-I, Sampriti Nagar,
Off National Highway No. 8,
Taluka: Kamrej, PO: Uppalwadi,
Nagpur-440026, Maharashtra.

17. West Central Railway Head Office,

General Manager's Office, Electrical Branch,
Jabalpur– 482001.

18. Western Railway,

Office of Chief Electrical Engineer Mumbai.

19. DB Power Limited- Untied,

Opp Dena Bank, C-31, G- Block Mumbai.

20. Chhattisgarh State Power Trading Co. Limited,

2nd floor, Vidyut Sewa Bhawan, Raipur.

21. TRN Energy Private Ltd-Untied,

7th Floor, Ambience Office Block, Gurugram.

22. Adani Power (Mundra) Limited,

Adani Corporate House, Shantigram,
Near Vaishnavdevi Circle, S G Road
Ahmedabad – 382421.

23. Raigarh HVDC Station,

RPT HVDC Office, Hebbal,
Bangalore – 560094.

24. Arcelor Mittal Nippon Steel India Limited,

27, AMNS House, 2TH KM Surat Hazira road,
Hazira - 394270, Gujarat.

25. Central Railway,

Pcee's office 2nd Floor Parcle Building Csmt
Mumbai - 400001.

26. Dadra and Nagar Haveli & Daman & Power Distribution Corporation Limited,

1st & 2nd Floor, Vidyut Bhavan,
NexSilvassa & Daman.

27. MPSEZ Utilities Limited,

3rd Floor, Adani Corporate House,
Ahmedabad.

28. Azure Power Sixty-Three Private Limited,

8th Floor, Infinity Tower A, DLF Cyber City,
DLF Phase - II, Gurugram, 122002.

29. Sunsure Solarpark RJ One Private Limited,
1101A-1107, 11th Floor, BPTP Park Centra,
Jal Vayu, Vihar, Sector 30,
Gurugram -122001, Haryana.

30. PGCIL, Banaskantha,
Dist. Banaskantha, Gujarat.

....Respondents

Parties present:

Shri Varun Sharma, RRTL
Shri Biswas Barik, RRTL
Ms. Kanika Rai, RRTL

ORDER

The Petitioner, Raghanesda RE Transmission Limited, has filed the present Petition for the grant of a transmission licence under Sections 14 and 15 of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “the Transmission Licence Regulations”) to establish the transmission system for “Transmission system for evacuation of RE power from Raghanesda Area of Gujarat- 3GW under Phase-I” on a Build, Own, Operate and Transfer Basis (hereinafter referred to as “the Project”) consisting of the following elements:

Sl. No.	Name of the Transmission Element	Scheduled COD	Percentage of Quoted Transmission Charges recoverable on the Scheduled COD of the Element of the Project	Element(s) which are pre-required for declaring the commercial operation (COD) of the respective Element
1.	Establishment 4x1500 MVA, 765/400 kV Substation near Raghanesda (GIS) with 2x330 MVAR, 765 kV bus reactor and 2x125 MVAR, 420 kV bus reactor • 765/400 kV, 1500 MVA ICT – 4 Nos.	27 months from effective date	52.69%	All Elements are required to be commissioned simultaneously as their

	(13x500 MVA single phase units including one spare ICT Unit) • 765 kV ICT bays – 4 Nos. • 400 kV ICT bays – 4 Nos. • 765 kV Line bays – 2 Nos. • 1x330 MVar, 765 kV bus reactor- 2 Nos. (7x110 MVar single phase Reactors including one spare Unit for bus /line reactor) • 765 kV Bus reactor bay – 2 Nos. • 125 MVar, 420 kV reactor- 2 Nos. • 400 kV Reactor bay- 2 Nos. • 400 kV line bays - 4 Nos. (for interconnection of RE Projects) Future Scope (Space for): • 765/400 kV ICT along with bays- 4 Nos. (on Sec-II) • 765 kV line bays along with switchable line reactors – 8 Nos. (4 Nos. on Sec-I and 4 Nos. on Sec-II) • 765 kV Bus Reactor along with bay: 2 Nos. (on Sec-II) • 765 kV Sectionalizer: 1 -set • 400 kV line bays along with switchable line reactors– 12 Nos. (4 Nos. on Sec-I and 8 Nos. on Sec-II) • 400/220 kV ICT along with bays - 6 Nos. (2 Nos. on Sec-I & 4 Nos. on Sec-II) (in addn. to 2 Nos. 400/220 ICTs on Sec-I in present scope) • 400 kV Bus Reactor along with bays: 2 Nos. (Sec-II) • 400 kV Sectionalization bay: 1- set • 220 kV line bays: 10 Nos. (4 Nos. on Section-I and 6 Nos. on Section-II) (in addition to 2 Nos. 220 kV bays on Section-I in present scope) • 220 kV Sectionalization bay: 1 set • 220 kV BC: 1 No. (For Section-II) • Establishment of 6000 MW, $\pm$ 800 kV Raghanesda (HVDC) [LCC] terminal station (4x1500 MW) along with associated interconnections with 400 kV HVAC Switchyard and all associated equipment (incl. filters)/bus extension, etc.			utilisation is dependent on commissioning of each other.
2.	Raghanesd (GIS) – Banaskantha (PG) 765 kV D/C line		36.50%	
3.	2 Nos. 765 kV line bays at Banaskantha (PG) S/s		2.80%	

	• 765 kV line bays - 2 Nos.			
4.	Creation of 220kV switchyard (Bus Sec-I) at Raghanesda PS (GIS) along with installation of 2x500MVA, 400/220 kV ICTs • 500MVA, 400/220kV ICT – 2 Nos. • 400kV ICT bay – 2 Nos. • 220kV ICT bay – 2 Nos. • 220kV BC – 1 No.	30.09.2027*	7.28%	Elements at Sl. No. 1, 2 and 3 are pre-requisites for declaring the commercial operation (COD)
5.	1 No. 220 kV line bay (GIS) (on 220 kV Bus Sec-I) for interconnection of Solar project of Azure Power Sixty- Three Pvt. Ltd. (2200001107) (300 MW) • 220kV line bay-1 no.	30.09.2027*	0.36%	
6.	1 No. 220 kV line bay (GIS) (on 220 kV Bus Sec-I) for interconnection of Solar project of Sunsore Solarpark RJ One Pvt. Ltd. (2200001018) (350 MW) • 220kV line bay-1 no.	31.03.2028	0.37%	Element at Sl. No. 6 can be commissioned separately subject to the commissioning of elements at sl. No. 1 to 4.

**Subject to minimum schedule of 27 months from effective date.*

2. Based on the competitive bidding carried out by the PFC Consulting Limited (hereinafter referred to as “PFCCL”), in its capacity as the Bid Process Coordinator (BPC), in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Act, Dineshchandra R. Agrawal Infracon Private Limited was declared a successful bidder with the lowest quoted annual transmission charges of Rs. 2328.71 million per annum.

3. The Commission, after considering the application of the Petitioner in light of the provisions of the Act and the Transmission Licence Regulations, in its order dated 30.9.2025, *prima facie* proposed to grant a transmission licence to the Petitioner. The relevant extracts of the order dated 30.9.2025 are extracted as under:

“24. Considering the material on record, we are prima facie of the view that

*the Petitioner satisfies the conditions for the grant of an inter-State transmission licence under Section 15 of the Act, read with the Transmission Licence Regulations for construction, operation, and maintenance of the transmission system as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspapers and on the Commission's website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence aforesaid. The objections or suggestions, if any, shall be filed by any person before the Commission by **14.10.2025**."*

4. A public notice under Sub-section (5) of Section 15 of the Act was published in all editions of the Indian Express (English) and Amar Ujala (Hindi) on 8.10.2025. No suggestions/ objections have been received from members of the public in response to the public notice.

Hearing dated 16.10.2025

5. The matter was called out for the hearing on 16.10.2025. During the course of the hearing, the representative of the Petitioner submitted that no objection had been received in response to the public notice published by the Commission under sub-section (5) of Section 15 of the Act. He prayed to be granted a transmission licence.

6. As regards the grant of a transmission licence, Clauses (13) and (14) of Regulation 5 of the 2024 Transmission Licence Regulations provide as under:

"(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.

(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.

(15) The Commission shall, within 7 days of making the order to grant the licence to an applicant send a copy of the licence to the Central Government, the Central Electricity Authority, the Central Transmission Utility, the applicant and the concerned DIC(s)."

7. In our order dated 30.9.2025, we had proposed to grant a transmission licence to the Petitioner company and directed the issue of public notice. In response to the public notice, no suggestions/ objections have been received. CTUIL, in its letter dated 8.8.2025, has recommended the grant of a transmission licence to the Petitioner. We find that the Petitioner company meets the requirements of the Act and the Transmission Licence Regulations, 2024, for the grant of a transmission licence for the subject Transmission System mentioned in paragraph 1 of this order. Considering the submissions of the Petitioner and CTUIL, we direct that a transmission licence be granted to the Petitioner, 'Raghanesda RE Transmission Limited,' to establish the transmission system for "Transmission system for evacuation of RE power from Raghanesda Area of Gujarat- 3GW under Phase-I" on a Build, Own, Operate and Transfer basis as per the details given in paragraph 1 above.

8. The grant of the transmission licence to the Petitioner (hereinafter referred to as "the licensee") is subject to the fulfilment of the following conditions throughout the period of the licence:

(a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;

(b) The transmission licensee shall comply with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as "2024 Transmission Licence Regulations") or any subsequent enactment thereof during the period of subsistence of the licence;

(c) The licensee may make an application, two years before the expiry of the initial licence period, for the grant of the transmission licence for another term in accordance with Regulation 9 (2) of the 2024 Transmission Licence Regulations, which shall be considered by the Commission in accordance with law;

(d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;

(e) The licensee shall have the liability to pay the license fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence;

(f) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;

(g) The licensee shall remain bound by the provisions of the Central Electricity Regulatory Commission (Standard of Performance of inter-State transmission licensees) Regulations, 2012 or subsequent enactment thereof;

(h) The licensee shall provide the non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments thereof;

(i) The licensee shall not undertake any other business for optimum utilisation of the Transmission System without prior intimation to the Commission and shall comply with the provisions of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for other business) Regulations, 2020;

(j) The licensee shall remain bound by provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 as amended from time to time;

(k) The licensee shall remain bound by the provisions of the Act, the Rules and Regulations framed thereunder, in particular the 2024 Transmission Licence Regulations, the Grid Code, the Standards specified by the Central Electricity Authority, orders and directions of the Commission issued from time to time;

(l) The licensee shall ensure the execution of the Project as per the Technical Standards and Grid Standards of CEA;

(m) The licensee shall submit all such reports or information as may be required under 2024 Transmission Licence Regulations, Standard of Performance Regulations, or any other regulation of the Commission or as per the directions of the Commission as may be issued from time to time;

(n) The licensee shall ensure that the EPC contract for the execution of work under the scope of the project is awarded through a competitive bidding process.

9. CTUIL and the Central Electricity Authority shall monitor the execution of the Project and bring to the Commission's notice any lapse on the part of the licensee in meeting the schedule for further appropriate action in accordance with the provisions of the Transmission Service Agreement executed between the licensee and the Nodal Agency, the Act and the Transmission Licence Regulations.

10. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clauses 2.5.7.3, 2.5.7.4, and 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD in letter and spirit.

11. An extract copy of this order is to be sent to CTUIL, CEA, and BPC for information and necessary action.

12. Petition No. 725/TL/2025 is allowed in terms of the above.

Sd/-
(Ravinder Singh Dhillon)
Member

sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member